

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UN-STARRED QUESTION NO. 2823
TO BE ANSWERED ON 12.03.2021

Pollution Control Measures in Tamil Nadu

2823. DR. A. CHALLAKUMAR:
SHRI M. SELVARAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government has sanctioned any funds to State Government of Tamil Nadu to control pollution;
- (b) if so, the details of funds allocated, sanctioned and utilized during the last three years; and
- (c) the details of work undertaken with the sanctioned funds during the said period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) to (c) Yes, Sir. Union Government has sanctioned funds to State Government of Tamil Nadu for checking pollution under National Clean Air Program (NCAP), a national level strategy for pan India implementation to reduce air pollution levels across the country through strategies for local, city, regional and transboundary levels. Based on continuous exceedance of air pollution levels of National Ambient Air Quality Standards (NAAQS) during 2014-2018, 122 non-attainment cities (NACs) across India including Thoothukudi and Trichy from Tamil Nadu were identified and being funded under NCAP. Chennai Urban Agglomeration (U.A.), Madurai U.A. and Trichirappalli (known as Trichy) U.A have been given grant-in-aid based on Fifteenth Finance Commission (XVFC) recommendations for air quality improvement measures.

The Central Pollution Control Board (CPCB) in association with State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) is implementing the provisions of The Water (Prevention & Control of Pollution) Act, 1974 & The Environment (Protection) Act, 1986 to prevent and control of pollution of aquatic resources. The expenses incurred towards monitoring, sampling and analysis of water quality of aquatic resources is reimbursed under National Water Monitoring Programme (NWMP) to States/ UTs.

Under NCAP, during the last three years, an amount of Rs. 3.1 Cr . was sanctioned for Thoothukudi town in which Rs. 3.00 Cr. was released in the Financial Year (FY) 2020-21.

Under XVFC recommendations, total of Rs. 233.00 Cr. was sanctioned which includes Rs. 181 Cr, Rs. 31 Cr and Rs. 21 Cr for Chennai U.A., Madurai U.A. and Trichy U.A. respectively in FY 2020-21. First installment of XV-FC fund of Rs. 116.5 Cr, includes Rs. 90.5 Cr, Rs. 15.5 Cr and Rs. 10.5 Cr for Chennai U.A., Madurai U.A. and Trichy U.A. respectively is released and second installment likely to be released based on the defined framework for assessment of performance outcomes for Air Quality Management in Million Plus Cities.

Apart from this, reimbursement details made during the last three financial years for the state of Tamil Nadu for monitoring of water bodies under NWMPis appended in the table below:

Expenses reimbursed towards monitoring of water bodies under NWMP for Tamil Nadu State during the last three years (in Rupees)		
2017-18	2018-19	2019 -20
Rs. 53,16,900	Rs. 23,24,651	Rs. 25,04,726
